

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

CONTEMPT PETITION NO.170/00070/2019  
IN  
O .A NO.170/00361/2017

DATED THIS THE 04<sup>TH</sup> DAY OF SEPTEMBER, 2019

**HON'BLE DR.K.B.SURESH, MEMBER (J)**

**HON'BLE SHRI C V SANKAR, MEMBER (A)**

1. Devadas A. Kudalkar  
S/o A.G. Kudalkar,  
Aged about 41 years,  
Working as Store Keeper,  
Naval Store Organization  
Material organization  
Naval Base, Karwar – 581 308  
Residing at  
Type-II Quarters  
P-24/05, NCH Colony,  
Mudaga, Karwar – 581 324

2. Manoj Tendulkar,  
S/o Shivanand Tendulkar,  
Aged about 31 years,  
Working as Store Keeper,  
Naval Store Organization  
Material organization  
Naval Base, Karwar – 581 308  
Residing at:  
Fish Market Road,  
Amadalli P.O., Karwar – 581 324

3. Prashant Sudhir Salaskar,  
S/o Sudhir P. Salaskar,  
Working as Store Keeper,  
Naval Organization  
Naval Base, Karwar – 581 308  
Residing at:  
H.No. 114-Behind Power House,  
Kodibeer Temple Road,  
Karwar – 581 301

.....Complainants

(By Advocate Shri P. Kamalesan)

Vs.

1. Admiral Karambir Singh,  
Chief of Naval Staff,  
Integral Head Quarters,  
Directorate of Civilian Personnel,  
Seva Bhavan,  
New Delhi – 110 001

2. Vice Admiral Ajit Kumar P,  
Commanding in Chief  
(for CCPO) HQ,  
Western Naval Command,  
Balland Tear, Navy Tiger Gate,  
Naval Dock Yard,  
Mumbai – 400 001

3. Rear Admiral Mahesh Singh,  
Flag Officer Commanding,  
Karnataka Naval Area for SO (Civ)  
Head Quarters, Naval Base,  
Karwar – 581 308.

....Respondents

(By Shri V.N. Holla, Senior Panel Counsel for Respondent)

ORDER (ORAL)

DR. K.B. SURESH, MEMBER (J):

Shri V.N. Holla, learned counsel for the respondents files a memo, which we quote:

“MEMO OF RESPONDENTS

*The Respondents most humbly submit that, the orders of this Hon'ble Court in OA.No.170/361/2017 dated 23.10.2018, has since been a subject matter in the W.P. No.113264-266/2019 (S-CAT), preferred by the Respondents herein, before the Hon'ble High Court of Karnataka at Dharwad Bench.*

*Wherefore, the Hon'ble Court may be pleased to close the above CP and discharge the notices in the interest of justice and equity."*

2. Therefore, the Contempt Petition is dismissed. Notice discharged, but with liberty. No costs.

(C V SANKAR)  
MEMBER (A)

(DR.K.B.SURESH)  
MEMBER (J)

Vmr

**Annexures referred to by the applicant in OA No.70/2019**

**Annexure CP-1:** Copy of CAT, Bangalore order dated 23.10.2018 in OA.No.361/2017.

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